

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01718/2018**

**Dated Monday the 31<sup>st</sup> day of December Two Thousand Eighteen**

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)**

D.Jagadeesan,  
Loco Inspector Safety Retd.,  
Chennai Division,  
Southern Railway. ....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,  
The General Manager,  
Southern Railway,  
Chennai 600003.

2.The Divisional Personnel Officer,  
Chennai Division/NGO Annexe,  
Southern Railway,  
Chennai 600003.

3.The Sr. Divisional Financial Manager,  
Chennai Division/NGO Annexe,  
Southern Railway, Chennai 600003.

....Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to the applicant's posting as Loco Inspector Safety and the period of officiating and to direct the respondents to fix pay of the applicant in the scale of pay of Rs. 6500-10500 with effect from 28.01.2000 to 26.04.2016 and to consequentially re-fix applicant's pay on regularization as Loco Inspector Safety with all consequential increments and other allowances in terms of 5<sup>th</sup> and 6<sup>th</sup> Pay Commission recommendations and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted that the applicant was advised to work as Loco Inspector (Safety) with effect from 28.01.2000 in the scale of Rs. 6500-10500 by a note dt. 01.08.2000 of the competent authority. Subsequently, by an office order dt. 01.11.2000, the applicant was granted officiating promotion as Loco Inspector (Safety)/MAS Division from 28.01.2000 upto 31.01.2001 on pay Rs. 9100/- in the scale of Rs. 6500-10500. The appointment continued till 26.04.2016 when the applicant was reverted to a substantive post in his parent unit. The applicant retired on 30.04.2016 and sought benefits of the officiating promotion in the matter of pay fixation and pension.

3. Attention is drawn to the communication from Sr. DSO/MAS to the competent authority dt. 27.08.2018 certifying that the applicant's services had been utilised in the Safety Branch during the period of 28.01.2000 to 26.04.2016 against an existing vacancy of Mechanic (Loco). It is submitted that the applicant would be satisfied if the competent authority is directed to take a final

decision on the applicant's request for benefits in pay fixation and pension based on the officiating promotion.

4. Mr. P. Srinivasan takes notice for the respondents.

5. Keeping in view the limited relief sought and without going into the substantive merits of the case, the competent authority is directed to consider the applicant's request for pay fixation in the pay scale of Rs. 6500-10500 w.e.f. 28.01.2000 upto 26.04.2016 with consequential benefits in accordance with law and the relevant rules and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage.

**(R. Ramanujam)  
Member(A)  
31.12.2018**

SKSI